

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALECTRONA ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	ALECTRONA ENERGY PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	13 May 2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies Tamil Nadu, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40109TN2010PTC075703
5.	Address of the registered office and principal office (if any) of Corporate Debtor	3 rd Floor, Block A, Bannari Amman Towers, No. 29, Dr. Radhakrishnan Road, Mylapore, Chennai 600004, Tamil Nadu
6.	Insolvency commencement date in respect of Corporate Debtor	1 March 2022 (order uploaded on 2 March 2022)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process, which is 27 August 2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Radhakrishnan Dharmarajan Regn No: IBBI/IPA-001/IP-P00508/2017-2018/10909
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	D3, Triumph Apartments, 114, Jawaharlal Nehru Salai, Arumbakkam, Chennai-600106 dharma67@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	RDH & Co. , Flat No. 31, 3 rd Floor, No. 59, Krishna, 1 st Avenue, 100 Feet Road, Ashok Nagar, Chennai 600083 cirp.alectrona@gmail.com
11.	Last date for submission of claims	18 March 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Alectrona Energy Private Limited on 01.03.2022.

The creditors of Alectrona Energy Private Limited, are hereby called upon to submit their claims with proof on or before 18.03.2022 falling fourteen days from the appointment of the Interim Resolution Professional, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :

Radhakrishnan Dharmarajan

Date & Place :

4 March 2022, Chennai

